Times of India, Delhi, 03/11/2025
Page No: 4, Size: 9.84cm × 14.08cm

12 children rescued from Anand Vihar railway station

New Delhi: Twelve children, including four boys, were rescued from Anand Vihar railway station on Saturday after arriving from Jharkhand. Cops are probing whether they were trafficked by a placement agent to be employed as domestic workers. National Human Rights Commission had alerted police and Railway Protection Force about their movement. Virender Kumar from Mission Mukti Foundation said a girl, already working as a domestic help in Dwarka, came to take the kids to the agent. She showed an Aadhaar card claiming to be 19, but verification revealed she is 16. She later admitted the agent had forged her ID. TNN

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Jagran, Delhi, 03/11/2025

Page No: 2, Size: 10.40cm × 19.34cm

झारखंड से तस्करी कर लाए जा रहे नाबालिगों को किया रेस्क्यू

जासं, पूर्वी दिल्लीः घरों में काम करने के लिए तस्करी कर झारखंड से लाए जा रहे 12 नाबालिगों को आनंद विहार रेलवे स्टेशन पर शुक्रवार को झारखंड स्वर्ण जयंती एक्सप्रेस से रेस्क्यू किया गया। इनमें आठ लड़कियां और चार लड़के हैं। झारखंड भवन के एकीकृत पुनर्वास सह-संसाधन केंद्र को मिले इनपुट पर ये कार्रवाई की गई। जांच में सामने आया कि इनमें से कई नाबालिगों को बालिग दिखाने के लिए तस्करों ने उनके आधार कार्ड को अपडेट कराकर जन्मतिथि बदलवा दी थी। झारखंड भवन के अधिकारी की मानें तो आधार कार्ड के रिकार्ड से अपडेट कराने वाले दो लोगों को चिह्नित किया गया है, जिसमें एक दिल्ली और दूसरा झारखंड का रहने वाला है। उनकी धरपकड़ के लिए प्रयास जारी हैं। नाबालिगों को बाल कल्याण समिति के समक्ष पेश कर काउंसलिंग कराई जा रही है।

झारखंड भवन के एकीकृत पुनर्वास सह-संसाधन केंद्र को सूचना मिली थी कि झारखंड स्वर्ण जयंती एक्सप्रेस में दुमका के कुछ बच्चों को तस्करी कर लाया जा रहा है। मामला राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के संज्ञान में लाया गया। एनएचआरसी ने तत्काल डीसीपी (जीआरपी) और आइजी (आरपीएफ) को कार्रवाई के निर्देश दिए। संयुक्त टीम ने रेलवे स्टेशन पर पहुंचकर 12 नाबालिगों को ट्रेन से उतारा। ये नाबालिग झारखंड के दुमका, पलामू, रांची, सिमडेगा और गुमला जिले से हैं। इनको लेने एक लड़की स्टेशन पर आई थी, जिससे पूछताछ की गई।

उस लड़की ने टीम को बताया कि वह द्वारका में घरेलू सहायिका के रूप में काम कर रही है। उससे पूछताछ में सामने आया कि तस्करों का गिरोह झारखंड के गरीब परिवारों के बच्चों के आधार कार्ड अपडेट कर उनकी उम्र 18 वर्ष से अधिक दिखाता है, ताकि उन्हें कानूनी रूप से बालिग बताकर प्लेसमेंट एजेंसियों के जरिये दिल्ली में घरेलू सहायिका और सहायक के तौर पर घरों पर लगाया जा सके। इस लड़की ने बताया कि उसकी वास्तविक उम्र 17 वर्ष है, लेकिन अपडेट आधार कार्ड में उसकी उम्र को 21 वर्ष बताया गया है। उसने अपना पुराना आधार कार्ड फोन में दिखाया, जबकि प्रिंटेड अपडेट आधार कार्ड उसके पास मिला।

NATIONAL HUMAN RIGHTS COMMISSION

Mumbai Mirror, Mumbai, 03/11/2025

Page No: 10, Size: 38.73cm × 67.02cm

NHRC raps health dept over KEM probe delay

Commission warns of coercive action over 'bureaucratic indifference' as family of deceased woman awaits justice 10 months after her death at the hospital

In the months after his wife's death, Kiran filed RTIs, sought legal help, and staged a protest outside KEM Hospital; (right) the deceased, 32-year-old Tejaswini Patil

Swapnil R Mishra
swapnil.mishra@timesofindia.com

The National Human Rights Commission (NHRC) has criticised the Maharashtra Health Department for an unexplained delay in submitting a report on the alleged medical negligence that led to the death of 32-year-old Tejaswini Patil at Mumbai's King Edward Memorial (KEM) Hospital.

Despite multiple reminders since August, the department has yet to file its findings, prompting the NHRC to issue a final deadline of December 19 and warn of coercive action under the Human Rights Act if the matter remains unresolved.

For Tejaswini's husband, Kiran Patil, the order offers a sliver of hope after months of silence from state authorities. "My wife went to the hospital to get better. Instead, I brought her home wrapped in kafan," he said. "We've been waiting for answers, but all I get are letters saying 'under process.' How long does it take to find the truth?"

Tejaswini was 24 weeks pregnant when she was referred from a Panvel hospital to the civic-run KEM Hospital in January for what her family described as a "minor surgical procedure." According to Kiran, her condition worsened after surgery, but hospital staff dismissed his concerns. "They said it was normal post-operative pain," he recalled. "Hours later, she was struggling to breathe. No senior doctor came even after repeated calls."

Tejaswini died on January 25. Kiran alleges negligence during post-operative care led to her death and that the hospital later overcharged him for medicines and diagnostic tests. His complaint to the Maharashtra Health Department was followed by a representation to the NHRC, which took cognisance of the case in August.

The NHRC had sought a detailed report from the Health Department, including findings of the hospital's internal inquiry, postmortem details, and any disciplinary action taken. Three reminders later, the Commission has received nothing.

In a strongly worded notice, the NHRC expressed "serious displeasure" at the delay and reminded the department that "the right to health and timely accountability in cases of medical negligence are integral to the right to life under Article 21 of the Constitution."

An NHRC official, speaking on condition of anonymity, said the Commission is "deeply concerned about the pattern of bureaucratic indifference in cases involving public hospitals."

Not an isolated incident

"This is not an isolated case. Several pending matters from Maharashtra alone remain unanswered for months. The Commission is now considering invoking its coercive powers under the Protection of Human Rights Act," the official said.

The NHRC's warning marks one of the rare instances where the Commission has directly threatened action against a state department for procedural delay in a medical negligence inquiry — a move observers say reflects growing frustration with systemic inertia.

For Kiran, the bureaucratic silence has been as painful as the loss itself. "Every time I go to Mantralaya, they say, 'The report is being reviewed.' But who is reviewing it? How long does it take to read a file? I feel like they want me to give up," he said.

In the months following his wife's death, Kiran approached activists and lawyers, filed multiple RTIs, and even staged a small protest outside KEM Hospital. Yet the family has received no official explanation for what went wrong. A senior municipal health official admitted that such cases expose the lack of transparency in government hospitals. "There's almost no accountability mechanism when something goes wrong. Internal inquiry committees often consist of colleagues of the accused doctors, which creates an obvious conflict of interest. By the time the state health department steps in, months have passed and evidence is gone," the official said. RTI data shows that between 2019 and 2024, Maharashtra recorded over 250 complaints of medical negligence in government hospitals. Yet disciplinary action was taken in fewer than 10 per cent of cases, with most complaints still "under inquiry" or "awaiting departmental approval."

Much-needed wake-up call

Health activist Adv. Tushar Bhosale said the NHRC's deadline is "a much-needed wake-up call." "The system protects itself. Hospitals delay internal reports, the health department drags its feet, and the NHRC's reminders go unanswered. Families are forced into a maze of paperwork until they lose hope," he said. "If the Commission follows through with coercive action, it will set a precedent." KEM Hospital, one of Mumbai's largest civic-run institutions, has often been lauded for its medical excellence, but it also faces a rising number of patient complaints. In recent years, allegations of negligence, overcrowding, and delayed treatment have surfaced repeatedly. A junior doctor at KEM, requesting anonymity, said staff shortages and overwhelming patient loads often lead to errors. "We're asked to handle three times the capacity. When something goes wrong, it's easy to blame an individual doctor, but the truth is that the entire system is stretched to breaking point," the doctor said. Dean Dr Sangeeta Rawat of KEM Hospital did not respond to calls despite several attempts.

Indulgexpress

This week, The Devi Awards return to Bengaluru for its 35th edition!

Here's all you need to know about India's most prestigious award that celebrates women from diverse fields…

https://www.indulgexpress.com/culture/2025/Nov/02/this-week-the-devi-awards-return-to-bengaluru-for-its-35th-edition

TOP: (L-R) Mrunalini Rao (Designer), Rekha Lahori(CEO Kalakriti India), Dr Rashna Bhandari (Scientist), Anjani Reddy (Painter), Justice **V Ramasubramanian (Chairperson of the National Human Rights Commission** & Chief Guest), Prabhu Chawla (Editorial Director, The New Indian Express), Dr Palukuri Lakshmi (Surgeon), T Kalyan Chakravarthy (Resident Editor, The New Indian Express, Telangana) | Bottom: (L-R) A representative on behalf of Anu Acharya (Entrepreneur), Lakshmi Menon (CEO, The New Indian Express), Elahe Hiptoola (Film Maker), Saraswathi Malluvalasa (Entrepreneur), Talluri Pallavi (Innovator) and Shreya Paropkari (Advocate) pose for a group picture during the 34th edition of The Devi Awards at ITC Kakatiya in Hyderabad in October 2025. Sri Loganathan Velmurugan

Romal Laisram | Published on: 02 Nov 2025, 6:17 pm

Updated on: 02 Nov 2025, 6:17 pm

3 min read

In December 2014, we took a decisive stand for women — driven by our unwavering belief that strong, independent women form the very backbone of a nation. From this

conviction was born The Devi Awards, a prestigious platform dedicated to recognising and honouring exceptional women who embody dynamism, innovation and courage in their respective fields. The inaugural edition, graced by politician Vasundhara Raje as chief guest, marked the beginning of a journey that continues to celebrate India's most inspiring women.

By June 2015, The Devi Awards expanded its reach to South India, honouring 20 remarkable achievers from Andhra Pradesh and Telangana. The momentum grew rapidly — Bengaluru hosted its first edition that August, followed by Lucknow in November. The awards returned to Delhi in January 2016 and ventured to a new southern destination, Kerala, by July. That same year saw a remarkable three more editions — in Hyderabad, Lucknow and Delhi — reaffirming the awards' national stature.

2017 was equally momentous, with editions across the country. Lucknow hosted its third Devi Awards in September, Mumbai joined the roster in November and Delhi welcomed the final celebration of the year in December. In 2018, the awards took on an even deeper purpose. Following India's ranking by the Thomson Reuters Foundation as the world's most dangerous country for women, The Devi Awards reaffirmed its commitment to the constitutional principles of equality, dignity and freedom from discrimination. The platform expanded its footprint, debuting in Chennai that September and travelling to Lucknow, Mumbai and Delhi. The following year introduced Kolkata to the Devi family in August 2019, alongside a return to Lucknow.

2020 began with renewed energy, marking debuts in Bhubaneswar in February and Indore soon after. Despite global challenges, the awards continued their journey — with Lucknow hosting in November 2021, followed by Kolkata in July 2022. In 2023, the awards returned home to Chennai in February, then celebrated exceptional women in Kolkata and Bhubaneswar later that year.

Last year was a landmark, with five grand editions held across Chennai, Kolkata, Bhubaneswar, Bengaluru and Delhi. This year too has been an extraordinary one — The Devi Awards have already celebrated inspiring women in Chennai, Kochi, Bhubaneswar and Hyderabad, with Bengaluru set to host the 35th edition on November 8. A decade on, The Devi Awards continue to stand as a shining tribute to the power, resilience and brilliance of India's women.

November 8, 6 pm. At ITC Gardenia, Residency Road.

Times of India

12 children rescued from Anand Vihar railway station

https://timesofindia.indiatimes.com/city/delhi/12-children-rescued-from-anand-vihar-railway-station/articleshow/125037885.cms

TNN | Nov 2, 2025, 10.55 PM IST

New Delhi: Twelve children, including four boys, were rescued from Anand Vihar railway station on Saturday after arriving from Jharkhand. Cops are probing whether they were trafficked by a placement agent to be employed as domestic workers. National Human Rights Commission had alerted police and Railway Protection Force about their movement. Virender Kumar from Mission Mukti Foundation said a girl, already working as a domestic help in Dwarka, came to take the kids to the agent. She showed an Aadhaar card claiming to be 19, but verification revealed she is 16. She later admitted the agent had forged her ID. TNN

Jagran

आधार कार्ड में जन्मतिथि बदलकर कर रहे थे बच्चों की तस्करी, झारखंड के 12 नाबालिगों का दिल्ली में रेस्क्यू

https://www.jagran.com/delhi/new-delhi-city-child-trafficking-12-minors-rescued-in-delhi-birth-dates-altered-on-aadhaar-40026958.html

By Ashish Gupta Edited By: Neeraj Tiwari

Updated: Sun, 02 Nov 2025 09:28 PM (IST)

झारखंड के 12 नाबालिग बच्चों को दिल्ली से बचाया गया। तस्कर आधार कार्ड में जन्मतिथि बदलकर बच्चों से बाल श्रम करवा रहे थे। पुलिस ने कई लोगों को गिरफ्तार किया है और मामले की जांच जारी है। यह घटना बाल तस्करी के गंभीर मुद्दे को दर्शाती है।

HighLights

12 नाबालिग बच्चे दिल्ली में रेस्क्यू

आधार कार्ड में जन्मतिथि बदली गई

बाल तस्करी का मामला उजागर

जागरण संवाददाता, पूर्वी दिल्ली। राष्ट्रीय राजधानी में घरों में काम करने के लिए तस्करी कर झारखंड के विभिन्न जिलों से लाए जा रहे 12 नाबालिगों को आनंद विहार रेलवे स्टेशन पर शुक्रवार को झारखंड स्वर्ण जयंती एक्सप्रेस से उतारा गया। झारखंड भवन के एकीकृत पुनर्वास सह-संसाधन केंद्र को मिले इनपुट पर इन नाबालिगों को रेस्क्यू कराया।

जन्मतिथि बदलवा दी

इनमें आठ लड़कियां और चार लड़के हैं। जांच में सामने आया कि इनमें से कई नाबलिगों को बालिग दिखाने के लिए तस्करों ने उनके आधार कार्ड को अपडेट कराकर जन्मतिथि बदलवा दी। रेस्क्यू कराई गई एक लड़की से पुराना और अपडेट आधार कार्ड मिला है। पुराने आधार के अनुसार उसकी आयु 17 वर्ष है, जबकि अपडेट कराकर आधार कार्ड से उसकी आयु 21 वर्ष करा दी गई है।

काउंसिलिंग कराई जा रही

झारखंड भवन के अधिकारी की मानें तो आधार कार्ड के रिका ॅर्ड से अपडेट कराने वाले दो लोगों को चिह्नित किया गया है। इसमें एक दिल्ली और दूसरा झारखंड का रहने वाला है। उनकी धरपकड़ के लिए प्रयास जारी हैं। रेस्क्यू कराए गए नाबालिगों को बाल कल्याण समिति के समक्ष पेश कर काउंसिलिंग कराई जा रही है।

आईजी आरपीएफ को निर्देश जारी

झारखंड भवन के एकीकृत पुनर्वास सह-संसाधन केंद्र को सूचना मिली थी कि झारखंड स्वर्ण जयंती एक्सप्रेस में दुमका के कुछ बच्चों को तस्करी कर लाया जा रहा है। सूचना मिलते पर मामला राष्ट्रीय मानवाधिकार

आयोग (एनएचआरसी) के संज्ञान में लाया गया। एनएचआरसी ने तत्काल डीसीपी जीआरपी और आईजी आरपीएफ को निर्देश जारी किए।

12 नाबालिगों को ट्रेन से उतारा

इसके बाद झारखंड भवन के अधिकारी मिशन मुक्ति फाउंडेशन, रेस्क्यू फाउंडेशन, अफंता इंडिया फाउंडेशन और चाइल्ड हेल्पलाइन की संयुक्त टीम ने रेलवे स्टेशन पर पहुंचकर 12 नाबालिगों को ट्रेन से उतारा। ये नाबालिग झारखंड के दुमका, पलामू, रांची, सिमडेगा और गुमला जिले से हैं।

दस्तावेजों में दिखाया बालिग

ट्रेन से उतारी गई एक किशोरी पहले से द्वारका में घरेलू सहायिका के रूप में काम कर रही है। वह झारखंड से इन नाबालिगों ला रही थी। इससे पूछताछ में सामने आया कि तस्करों का गिरोह झारखंड के गरीब परिवारों के बच्चों के आधार कार्ड अपडेट कर उनकी उम्र 18 वर्ष से अधिक दर्शा देता है, ताकि उन्हें कानूनी रूप से बालिग बताकर प्लेसमेंट एजेंसियों के जरिये दिल्ली में घरेलू सहायिका और सहायक के तौर पर घरों पर लगाया जा सके।

किशोरी ने बताया कि उसकी वास्तविक उम्र 17 वर्ष है, लेकिन आधार कार्ड अपडेट कराकर उसकी उम्र को 21 वर्ष कराया गया है। उसने अपना पुराना आधार कार्ड फोन में दिखाया, जबकि प्रिंटेड अपडेट आधार कार्ड उसके पास मिला। रेस्क्यू कराने गई टीम का मानना है कि इनके साथ तस्कर भी ट्रेन में होंगे, लेकिन वह निकल गए।

तस्करों के नेटवर्क को ध्वस्त करेंगे

झारखंड भवन के एकीकृत पुनर्वास सह-संसाधन केंद्र की नोडल अधिकारी ने बताया कि यह गिरोह घरों में नौकरी लगाने का झांसा देकर नाबालिगों को यहां लाते हैं। इन पर शिकंजा कसने के लिए पूरा प्रयास किया जा रहा है। ट्रेन से उतारे गए नाबालिगों की काउंसिलिंग कराई जा रही है। उनसे जो जानकारी मिलेगी, उसके आधार पर झारखंड में तस्करों के नेटवर्क को ध्वस्त करने का काम किया जाएगा।

Mumbai Mirror

NHRC raps health dept over KEM probe delay

https://mumbaimirror.indiatimes.com/mumbai/nhrc-raps-health-dept-over-kem-probe-delay/amp_articleshow/125039274.html

Swapnil R Mishra | Nov 03, 2025, 04:00 IST

The National Human Rights Commission (NHRC) has criticised the Maharashtra Health Department for an unexplained delay in submitting a report on the alleged medical negligence that led to the death of 32-year-old Tejaswini Patil at Mumbai's King Edward Memorial (KEM) Hospital.

Despite multiple reminders since August, the department has yet to file its findings, prompting the NHRC to issue a final deadline of December 19 and warn of coercive action under the Human Rights Act if the matter remains unresolved.
For Tejaswini's husband, Kiran Patil, the order offers a sliver of hope after months of silence from state authorities. "My wife went to the hospital to get better. Instead, I brought her home wrapped in kafan," he said. "We've been waiting for answers, but all I get are letters saying 'under process.' How long does it take to find the truth?"
Tejaswini was 24 weeks pregnant when she was referred from a Panvel hospital to the civic-run KEM Hospital in January for what her family described as a "minor surgical procedure." According to Kiran, her condition worsened after surgery, but hospital staff dismissed his concerns. "They said it was normal post-operative pain," he recalled. "Hours later, she was struggling to breathe. No senior doctor came even after repeated calls."
Tejaswini died on January 25. Kiran alleges negligence during post-operative care led to her death and that the hospital later overcharged him for medicines and diagnostic tests. His complaint to the Maharashtra Health Department was followed by a representation to the NHRC, which took cognisance of the case in August.
The NHRC had sought a detailed report from the Health Department, including findings of the hospital's internal inquiry, post-mortem details, and any disciplinary action taken. Three reminders later, the Commission has received nothing.
In a strongly worded notice, the NHRC expressed "serious displeasure" at the delay and reminded the department that "the right to health and timely accountability in cases of medical negligence are integral to the right to life under Article 21 of the Constitution."
An NHRC official, speaking on condition of anonymity, said the Commission is "deeply concerned about the pattern of bureaucratic indifference in cases involving public hospitals."

Not an isolated incident

"This is not an isolated case. Several pending matters from Maharashtra alone remain unanswered for months. The Commission is now considering invoking its coercive powers under the Protection of Human Rights Act," the official said.
The NHRC's warning marks one of the rare instances where the Commission has directly

threatened action against a state department for procedural delay in a medical negligence inquiry — a move observers say reflects growing frustration with systemic inertia. For Kiran, the bureaucratic silence has been as painful as the loss itself. “Every time I go to Mantralaya, they say, ‘The report is being reviewed.’ But who is reviewing it? How long does it take to read a file? I feel like they want me to give up,” he said. In the months following his wife’s death, Kiran approached activists and lawyers, filed multiple RTIs, and even staged a small protest outside KEM Hospital. Yet the family has received no official explanation for what went wrong. A senior municipal health official admitted that such cases expose the lack of transparency in government hospitals. “There’s almost no accountability mechanism when something goes wrong. Internal inquiry committees often consist of colleagues of the accused doctors, which creates an obvious conflict of interest. By the time the state health department steps in, months have passed and evidence is gone,” the official said. RTI data shows that between 2019 and 2024, Maharashtra recorded over 250 complaints of medical negligence in government hospitals. Yet disciplinary action was taken in fewer than 10 per cent of cases, with most complaints still “under inquiry” or “awaiting departmental approval.”

Much-needed wake-up call

Health activist Adv. Tushar Bhosale said the NHRC’s deadline is “a much-needed wake-up call.” “The system protects itself. Hospitals delay internal reports, the health department drags its feet, and the NHRC’s reminders go unanswered. Families are forced into a maze of paperwork until they lose hope,” he said. “If the Commission follows through with coercive action, it will set a precedent.” KEM Hospital, one of Mumbai’s largest civic-run institutions, has often been lauded for its medical excellence, but it also faces a rising number of patient complaints. In recent years, allegations of negligence, overcrowding, and delayed treatment have surfaced repeatedly. A junior doctor at KEM, requesting anonymity, said staff shortages and overwhelming patient loads often lead to errors. “We’re asked to handle three times the capacity. When something goes wrong, it’s easy to blame an individual doctor, but the truth is that the entire system is stretched to breaking point,” the doctor said. Dean Dr Sangeeta Rawat of KEM Hospital did not respond to calls despite several attempts.

Ommcom News

Fairpoint: Forgotten Cries For Justice From 1984 To Kashmiri Hindu Exodus

https://ommcomnews.com/india-news/fairpoint-forgotten-cries-for-justice-from-1984-to-kashmiri-hindu-exodus/

by OMMCOM NEWS | November 2, 2025 in Nation

New Delhi: It is never easy for a serving Union Minister to speak publicly about the pain inflicted upon him and his community during a period of mass violence carried out in revenge. Yet Union Minister Hardeep Singh Puri recently did just that, recalling the horror of the genocide-like situation the Sikh community faced after the assassination of then Prime Minister Indira Gandhi in 1984.

His detailed social media post laid bare the trauma endured by him and his community, and he did not hesitate to name the Congress party and its senior leaders of that time as the perpetrators. His expression of anguish, even after 41 years, reveals not just the depth of that trauma but also the failure of the system to deliver justice promptly and fully.

More than four decades later, the community continues its long battle for justice, still waiting for judicial closure. Over the years, the 1984 riots were probed by at least four commissions and committees — the Justice Ranganath Misra Commission (1985), Jain–Aggarwal Committee (1990), Narula Committee (1993), and the Justice Nanavati Commission (2000). All submitted their reports, several cases reached courts, verdicts were delivered in a few, some were appealed, and many remain unresolved. The process of justice has moved slowly, but at least there was an acknowledgement of the wrong and a mechanism, however imperfect, to address it.

The pain Hardeep Singh Puri articulated is that of first-hand suffering — something the present generation can only imagine. Yet, at least his community's case was investigated, commissions were set up, and victims were provided a forum to record their grief and identify the perpetrators.

Unfortunately, other communities faced similar genocide-like horrors, were uprooted from their homes, and yet have never been given even the dignity of a formal investigation.

The ethnic cleansing of Kashmiri Hindus remains one of the darkest and most neglected chapters in India's modern history. A community of over seven lakh people was systematically targeted in the Kashmir Valley in the early 1990s. Threatened, attacked, and killed, they were forced to flee their ancestral homes. Hundreds were brutally murdered, and many women were gang-raped and killed. Homes were looted or usurped, temples vandalised and burnt, and entire localities emptied. Within months, the two per cent Hindu minority of the Valley had virtually vanished.

Yet, in the 35 years since, neither the Central government nor the erstwhile state administration of Jammu and Kashmir (before the abrogation of Article 370) has established any commission or committee to investigate the atrocities or bring the

perpetrators to justice. No human rights panel has taken up their case. Their tragedy has remained largely invisible, subsumed by the politics of Kashmir.

The displaced community has lived in silence, staging occasional peaceful protests to highlight the discrimination and neglect they have endured.

Even the National Human Rights Commission (NHRC) could not find the exodus gruesome enough to be termed as genocide. It put on record its stance, acknowledging "acts akin to genocide" and a "genocide-type design" in its decision in June 1999. This observation was part of a ruling where the Commission stated that the crimes against the Kashmiri Pandits, "grave as they undoubtedly were, fell short" of the strict legal definition of genocide under the Genocide Convention.

Even the judiciary has failed to respond to the plight of the Kashmiri minorities. The Supreme Court has repeatedly dismissed pleas from the community, including a curative petition filed by the NGO Roots in Kashmir, which sought a Special Investigation Team (SIT) probe into the alleged mass murders and "genocide" of Kashmiri Pandits in 1989–90.

The Court cited the significant passage of time, noting that evidence was unlikely to survive and that reopening the matter after so many years would serve no practical purpose. The petitioners had drawn parallels with the 1984 anti-Sikh riots, where the Court had ordered an SIT probe decades later. Yet, the Court did not see a similar case for intervention in the Pandit matter within the legal boundaries of a curative petition. In some cases, it directed petitioners to first approach the Central or Union Territory governments, saying such issues fall under the policy domain of the executive.

In December 2023, when a five-judge bench of the Supreme Court upheld the Union government's decision to abrogate Article 370, Justice Sanjiv Kishan Kaul wrote an emotional epilogue in his judgment. He recommended that the government establish a Truth and Reconciliation Commission, similar to that of post-apartheid South Africa. "This Commission should be constituted expediently before memory escapes," he wrote. "The exercise should be time-bound. There is already an entire generation that has grown up with feelings of distrust, and it is to them that we owe the greatest duty of reparation."

Later, in a media interview, Justice Kaul revealed that his own ancestral home had been burnt down during the exodus of Kashmiri Pandits. He poignantly observed that perhaps the community did not attract political attention because it was not "a large enough electorate." That remark perhaps captures the essence of their long neglect.

India is, without doubt, a vibrant democracy with strong institutions and a well-functioning administrative network. Yet the deep politicisation of every issue has weakened the country's ability to respond to human suffering in a just and timely manner. Communities like the Kashmiri Hindus feel that justice and political support remain distant because they are neither a large vote bank nor a wealthy group that can influence outcomes. Their pain rarely finds space in political discourse or media conversations.

The Sikhs, despite being a politically influential community with their own state and a strong collective identity, still lament that justice for 1984 has not been fully served. For the Kashmiri Hindus, hope itself seems to be fading.

Both stories expose a deeper malaise — that in India, the search for justice often depends not just on law and morality, but on political relevance. As long as the worth of a community's suffering is measured in electoral numbers or media visibility, the idea of equal justice will remain elusive. Until that changes, the cries of the forgotten will continue to echo unheard in the world's largest democracy.

(IANS)

The Hans India

Forgotten cries for justice from 1984 to Kashmiri Hindu exodus

https://www.thehansindia.com/amp/news/national/forgotten-cries-for-justice-from-1984-to-kashmiri-hindu-exodus-1019877

The Hans India | Update: 2025-11-02 17:05 IST

It is never easy for a serving Union Minister to speak publicly about the pain inflicted upon him and his community during a period of mass violence carried out in revenge. Yet Union Minister Hardeep Singh Puri recently did just that, recalling the horror of the genocide-like situation the Sikh community faced after the assassination of then Prime Minister Indira Gandhi in 1984.

His detailed social media post laid bare the trauma endured by him and his community, and he did not hesitate to name the Congress party and its senior leaders of that time as the perpetrators. His expression of anguish, even after 41 years, reveals not just the depth of that trauma but also the failure of the system to deliver justice promptly and fully.

More than four decades later, the community continues its long battle for justice, still waiting for judicial closure. Over the years, the 1984 riots were probed by at least four commissions and committees — the Justice Ranganath Misra Commission (1985), Jain–Aggarwal Committee (1990), Narula Committee (1993), and the Justice Nanavati Commission (2000). All submitted their reports, several cases reached courts, verdicts were delivered in a few, some were appealed, and many remain unresolved. The process of justice has moved slowly, but at least there was an acknowledgement of the wrong and a mechanism, however imperfect, to address it.

The pain Hardeep Singh Puri articulated is that of first-hand suffering — something the present generation can only imagine. Yet, at least his community's case was investigated, commissions were set up, and victims were provided a forum to record their grief and identify the perpetrators.

Unfortunately, other communities faced similar genocide-like horrors, were uprooted from their homes, and yet have never been given even the dignity of a formal investigation.

The ethnic cleansing of Kashmiri Hindus remains one of the darkest and most neglected chapters in India's modern history. A community of over seven lakh people was systematically targeted in the Kashmir Valley in the early 1990s. Threatened, attacked, and killed, they were forced to flee their ancestral homes. Hundreds were brutally murdered, and many women were gang-raped and killed. Homes were looted or usurped, temples vandalised and burnt, and entire localities emptied. Within months, the two per cent Hindu minority of the Valley had virtually vanished.

Yet, in the 35 years since, neither the Central government nor the erstwhile state administration of Jammu and Kashmir (before the abrogation of Article 370) has established any commission or committee to investigate the atrocities or bring the

perpetrators to justice. No human rights panel has taken up their case. Their tragedy has remained largely invisible, subsumed by the politics of Kashmir.

The displaced community has lived in silence, staging occasional peaceful protests to highlight the discrimination and neglect they have endured.

Even the National Human Rights Commission (NHRC) could not find the exodus gruesome enough to be termed as genocide. It put on record its stance, acknowledging "acts akin to genocide" and a "genocide-type design" in its decision in June 1999. This observation was part of a ruling where the Commission stated that the crimes against the Kashmiri Pandits, “grave as they undoubtedly were, fell short" of the strict legal definition of genocide under the Genocide Convention.

Even the judiciary has failed to respond to the plight of the Kashmiri minorities. The Supreme Court has repeatedly dismissed pleas from the community, including a curative petition filed by the NGO Roots in Kashmir, which sought a Special Investigation Team (SIT) probe into the alleged mass murders and “genocide” of Kashmiri Pandits in 1989–90.

The Court cited the significant passage of time, noting that evidence was unlikely to survive and that reopening the matter after so many years would serve no practical purpose. The petitioners had drawn parallels with the 1984 anti-Sikh riots, where the Court had ordered an SIT probe decades later. Yet, the Court did not see a similar case for intervention in the Pandit matter within the legal boundaries of a curative petition. In some cases, it directed petitioners to first approach the Central or Union Territory governments, saying such issues fall under the policy domain of the executive.

In December 2023, when a five-judge bench of the Supreme Court upheld the Union government’s decision to abrogate Article 370, Justice Sanjiv Kishan Kaul wrote an emotional epilogue in his judgment. He recommended that the government establish a Truth and Reconciliation Commission, similar to that of post-apartheid South Africa. “This Commission should be constituted expediently before memory escapes,” he wrote. “The exercise should be time-bound. There is already an entire generation that has grown up with feelings of distrust, and it is to them that we owe the greatest duty of reparation.”

Later, in a media interview, Justice Kaul revealed that his own ancestral home had been burnt down during the exodus of Kashmiri Pandits. He poignantly observed that perhaps the community did not attract political attention because it was not “a large enough electorate.” That remark perhaps captures the essence of their long neglect.

India is, without doubt, a vibrant democracy with strong institutions and a well-functioning administrative network. Yet the deep politicisation of every issue has weakened the country’s ability to respond to human suffering in a just and timely manner. Communities like the Kashmiri Hindus feel that justice and political support remain distant because they are neither a large vote bank nor a wealthy group that can influence outcomes. Their pain rarely finds space in political discourse or media conversations.

The Sikhs, despite being a politically influential community with their own state and a strong collective identity, still lament that justice for 1984 has not been fully served. For the Kashmiri Hindus, hope itself seems to be fading.

Both stories expose a deeper malaise — that in India, the search for justice often depends not just on law and morality, but on political relevance. As long as the worth of a community's suffering is measured in electoral numbers or media visibility, the idea of equal justice will remain elusive. Until that changes, the cries of the forgotten will continue to echo unheard in the world's largest democracy.

Morung Express

FairPoint: Forgotten cries for justice from 1984 to Kashmiri Hindu exodus

https://www.morungexpress.com/fairpoint-forgotten-cries-for-justice-from-1984-to-kashmiri-hindu-exodus

Featured News | 2nd November 2025

New Delhi, November 2 (IANS) It is never easy for a serving Union Minister to speak publicly about the pain inflicted upon him and his community during a period of mass violence carried out in revenge. Yet Union Minister Hardeep Singh Puri recently did just that, recalling the horror of the genocide-like situation the Sikh community faced after the assassination of then Prime Minister Indira Gandhi in 1984.

His detailed social media post laid bare the trauma endured by him and his community, and he did not hesitate to name the Congress party and its senior leaders of that time as the perpetrators. His expression of anguish, even after 41 years, reveals not just the depth of that trauma but also the failure of the system to deliver justice promptly and fully.

More than four decades later, the community continues its long battle for justice, still waiting for judicial closure. Over the years, the 1984 riots were probed by at least four commissions and committees — the Justice Ranganath Misra Commission (1985), Jain–Aggarwal Committee (1990), Narula Committee (1993), and the Justice Nanavati Commission (2000). All submitted their reports, several cases reached courts, verdicts were delivered in a few, some were appealed, and many remain unresolved. The process of justice has moved slowly, but at least there was an acknowledgement of the wrong and a mechanism, however imperfect, to address it.

The pain Hardeep Singh Puri articulated is that of first-hand suffering — something the present generation can only imagine. Yet, at least his community's case was investigated, commissions were set up, and victims were provided a forum to record their grief and identify the perpetrators.

Unfortunately, other communities faced similar genocide-like horrors, were uprooted from their homes, and yet have never been given even the dignity of a formal investigation.

The ethnic cleansing of Kashmiri Hindus remains one of the darkest and most neglected chapters in India's modern history. A community of over seven lakh people was systematically targeted in the Kashmir Valley in the early 1990s. Threatened, attacked, and killed, they were forced to flee their ancestral homes. Hundreds were brutally murdered, and many women were gang-raped and killed. Homes were looted or usurped, temples vandalised and burnt, and entire localities emptied. Within months, the two per cent Hindu minority of the Valley had virtually vanished.

Yet, in the 35 years since, neither the Central government nor the erstwhile state administration of Jammu and Kashmir (before the abrogation of Article 370) has established any commission or committee to investigate the atrocities or bring the

perpetrators to justice. No human rights panel has taken up their case. Their tragedy has remained largely invisible, subsumed by the politics of Kashmir.

The displaced community has lived in silence, staging occasional peaceful protests to highlight the discrimination and neglect they have endured.

Even the National Human Rights Commission (NHRC) could not find the exodus gruesome enough to be termed as genocide. It put on record its stance, acknowledging "acts akin to genocide" and a "genocide-type design" in its decision in June 1999. This observation was part of a ruling where the Commission stated that the crimes against the Kashmiri Pandits, “grave as they undoubtedly were, fell short" of the strict legal definition of genocide under the Genocide Convention.

Even the judiciary has failed to respond to the plight of the Kashmiri minorities. The Supreme Court has repeatedly dismissed pleas from the community, including a curative petition filed by the NGO Roots in Kashmir, which sought a Special Investigation Team (SIT) probe into the alleged mass murders and “genocide” of Kashmiri Pandits in 1989–90.

The Court cited the significant passage of time, noting that evidence was unlikely to survive and that reopening the matter after so many years would serve no practical purpose. The petitioners had drawn parallels with the 1984 anti-Sikh riots, where the Court had ordered an SIT probe decades later. Yet, the Court did not see a similar case for intervention in the Pandit matter within the legal boundaries of a curative petition. In some cases, it directed petitioners to first approach the Central or Union Territory governments, saying such issues fall under the policy domain of the executive.

In December 2023, when a five-judge bench of the Supreme Court upheld the Union government’s decision to abrogate Article 370, Justice Sanjiv Kishan Kaul wrote an emotional epilogue in his judgment. He recommended that the government establish a Truth and Reconciliation Commission, similar to that of post-apartheid South Africa. “This Commission should be constituted expediently before memory escapes,” he wrote. “The exercise should be time-bound. There is already an entire generation that has grown up with feelings of distrust, and it is to them that we owe the greatest duty of reparation.”

Later, in a media interview, Justice Kaul revealed that his own ancestral home had been burnt down during the exodus of Kashmiri Pandits. He poignantly observed that perhaps the community did not attract political attention because it was not “a large enough electorate.” That remark perhaps captures the essence of their long neglect.

India is, without doubt, a vibrant democracy with strong institutions and a well-functioning administrative network. Yet the deep politicisation of every issue has weakened the country’s ability to respond to human suffering in a just and timely manner. Communities like the Kashmiri Hindus feel that justice and political support remain distant because they are neither a large vote bank nor a wealthy group that can influence outcomes. Their pain rarely finds space in political discourse or media conversations.

The Sikhs, despite being a politically influential community with their own state and a strong collective identity, still lament that justice for 1984 has not been fully served. For the Kashmiri Hindus, hope itself seems to be fading.

Both stories expose a deeper malaise — that in India, the search for justice often depends not just on law and morality, but on political relevance. As long as the worth of a community's suffering is measured in electoral numbers or media visibility, the idea of equal justice will remain elusive. Until that changes, the cries of the forgotten will continue to echo unheard in the world's largest democracy.

Live Law

Joint Registrar And Assistant Registrar, National Human Rights Commission, Job

https://www.livelaw.in/job-updates/joint-registrar-and-assistant-registrar-vacancy-at-national-human-rights-commission-308591

2 November 2025

Joint Registrar And Assistant Registrar Vacancy At National

National Human Rights Commission invites application for the post of Joint Registrar and Assistant Registrar on deputation basis.

Name of the Post: Joint Registrar and Assistant Registrar

No. of Post:

Joint Registrar: 01 (One)

Assistant Registrar: 04 (Four)

Essential Qualification and Experience

Joint Registrar

• Officers of the Central Government, the State Government, Union Territories, autonomous or statutory organization, Public Sector Undertakings, Universities or Recognized Research Institution; (a) (i) Holding analogous post on a regular basis in the parent cadre or department; and

• Possessing a degree in Law from recognized University and five years experience in Court matters or of any other post involving interpretation or application of statutes.

Assistant Registrar

• Officers of the Central Government, the State Government, Union territories, autonomous or statutory organization, Public Sector Undertakings, University or recognised Research Institution; (a) (i) holding analogous post on a regular basis in the parent cadre or department or (ii) with seven years' service rendered after appointment to the post on a regular basis in the level-8 (Rs. 47600- 151100) in the pay matrix or equivalent in the parent cadre or department and

• Possessing a degree in Law from recognised university.

How to apply?

• Interested candidates are required to submit in their application in the prescribed format and shall submit it to Under Secretary (Estt.), National Human Rights Commission, Manav Adhikar Bhawan, 'C' Block, GPO Complex, INA, New Delhi – 110023 with 30 days from publication of advertisement in the newspapers

The Mooknayak

सार्वजनिक परेड पर सुप्रीम कोर्ट की सख्त मनाही के बावजूद उदयपुर में फायरिंग-तलवारबाजी के 5 आरोपियों को महिलाओं के वेश में सरे बाज़ार घुमाया!

सुप्रीम कोर्ट की गिरफ्तारी गाइडलाइंस का खुला उल्लंघन: सबसे महत्वपूर्ण गाइडलाइन यह है कि गिरफ्तार व्यक्ति को किसी भी परिस्थिति में सार्वजनिक प्रदर्शन या परेड के अधीन नहीं किया जा सकता। कोर्ट ने साफ शब्दों में कहा है कि ऐसा करना संवैधानिक गरिमा, विशेष रूप से अनुच्छेद 21 के तहत जीवन और व्यक्तिगत स्वतंत्रता के अधिकार का उल्लंघन है।

https://www.themooknayak.com/governance/rajasthan-polices-controversial-drag-march-of-5-accused-ignites-row-over-sc-arrest-rules

Geetha Sunil Pillai | Published on: 02 Nov 2025, 10:17 am

उदयपुर- राजस्थान के उदयपुर में हाथीपोल थाना पुलिस की एक कार्रवाई ने एक नई बहस छेड़ दी है । आपसी रंजिश में तलवारबाजी और अवैध फायरिंग के पांच कुख्यात आरोपियों को गिरफ्तार कर शनिवार को शहर में महिलाओं के कपड़े पहनाकर और अपमानजनक तख्तियां लटकाकर बाजार में जुलूस निकाला गया। पुलिस का यह कृत्य भले ही अपराधियों में खौफ पैदा करने का तरीका होना बताया जाता है लेकिन कानूनी विशेषज्ञ और मानवाधिकार संगठन ने इस प्रकार की परेडिंग को सुप्रीम कोर्ट की डी.के. बसु गाइडलाइंस का स्पष्ट उल्लंघन करार देते हैं। यह घटना 1 नवंबर को घटी, जब जुलूस की वायरल वीडियो ने सोशल मीडिया पर बहस छेड़ दी।

घटना की जड़ें 2 अक्टूबर की रात में हैं, जब महावत वाड़ी निवासी मोहम्मद नाजिब अपने दोस्त मलिक हुसैन के साथ राजदर्शन होटल के बाहर दूध लेने गया था। अचानक बाइक पर सवार शोएब और उसके साथियों ने उनकी बाइक रोकी और गाली-गलौज शुरू कर दी। आरोप है कि शोएब ने नाजिब पर तलवार से हमला किया, जबकि एक अन्य आरोपी ने अवैध पिस्टल से हवाई फायरिंग की। तलवार की धार कम होने से नाजिब को गंभीर आंतरिक चोटें आईं। पीड़ित ने पुलिस को बताया कि यह हमला उसके दोस्त मलिक हुसैन और आरोपी शाहिल व शोएब की पुरानी रंजिश का नतीजा था। अगले दिन 3 अक्टूबर को नाजिब ने हाथीपोल थाने में मामला दर्ज कराया, जिसके बाद पुलिस ने छापेमारी शुरू की।

पुलिस को गुप्त सूचना मिली कि आरोपी मोहम्मद राहिल, दानिश उर्फ आतंक सिलावट, मोहम्मद नदीम उर्फ निंदोडिया, माजिद मच्छी (हिस्ट्रीशीटर) और शाकिर टैया शहर छोड़ने की फिराक में हैं। पुलिस का दावा है कि खोजबीन के दौरान वे महिलाओं के वेश में फरार होने की योजना बना रहे थे। लगातार दबिश देकर पांचों को दबोच लिया गया। अदालत में पेशी के बाद रिमांड पर लेकर पुलिस ने विवादास्पद कदम उठाया। आरोपियों को महिलाओं के कपड़े पहनाए गए और गले में तख्तियां लटकाकर घटनास्थल से पैदल जुलूस निकाला गया। तख्तियों पर "मैं समाज पर बोझ हूं, " मैं अपराधी हूँ " आदि अलग अलग स्लोगन लिखे थे, स्थानीय लोग इस दृश्य को देखकर आश्चर्यचकित रह गए, जबकि वीडियो सोशल मीडिया पर तेजी से वायरल हो गया।

पुलिस का दावा है कि ये आरोपी महिलाओं के भेष में भागने की साजिश रच रहे थे। इन्हें उसी वेश में घुमाकर अपराधियों में खौफ पैदा किया, ताकि समाज को संदेश जाए कि अपराध का अंजाम कड़वा होता है। पुलिस का मानना है कि इससे अपराध दर में कमी आएगी। हालांकि, यह दावा कानूनी रूप से विवादित है।

इस घटना ने राजस्थान में पुलिस की 'परेड संस्कृति' पर फिर सवाल खड़े कर दिए हैं। पिछले एक वर्ष में राज्य में कई ऐसी घटनाएं दर्ज हुई हैं, लेकिन कोई बड़ी कार्रवाई नहीं हुई। आरोपियों को महिलाओं के वेश में घुमाने की मानसिकता को फेमिनिस्ट विचारक पितृसत्तात्मक सोच का प्रतीक बताते हुए निंदा करते हैं। एडवोकेट अनीता वर्मा के अनुसार इस गाइडलाइंस का उल्लंघन होने पर आरोपी को मुआवजा और पुलिस अधिकारियों पर विभागीय जांच का प्रावधान है। एनएचआरसी ने पहले भी ऐसी परेडों पर नोटिस जारी किए हैं।

नाम न जाहिर करने की शर्त पर एक वरिष्ठ पुलिस अधिकारी कहते हैं, "हार्डकोर और आदतन अपराधी समाज के लिए नासूर की तरह होते हैं। इन्हें कितनी भी कठोर सजा क्यों न मिल जाए, जेल से बाहर आते ही ये फिर वही आपराधिक गतिविधियों में लिप्त हो जाते हैं और आमजन का जीना हराम कर देते हैं। इनकी बेधड़क हरकतें देखकर अन्य अपराधी भी हौसले बुलंद कर लेते हैं, जिससे अपराध का चक्र तेजी से फैलता है। ऐसे में, समाज को एक मजबूत संदेश देने के उद्देश्य से ही इन्हें सार्वजनिक रूप से घुमाया जाता है। इसका मकसद यह है कि ये खुद शर्मिंदगी महसूस करें, आम नागरिकों में पुलिस और कानून के प्रति विश्वास बढ़े, तथा अपराधियों के दिल में खौफ पैदा हो। राजस्थान पुलिस का ध्येय वाक्य 'अपराधियों में भय, आम आदमी में विश्वास' इसी भावना की पालना करता है।"

सुप्रीम कोर्ट की 1997 की डी.के. बसु बनाम पश्चिम बंगाल राज्य के ऐतिहासिक फैसले में 11 अनिवार्य गाइडलाइंस जारी की गईं, जिनमें स्पष्ट रूप से कहा गया है कि "गिरफ्तार व्यक्ति को किसी भी परिस्थिति में सार्वजनिक प्रदर्शन या परेड के अधीन नहीं किया जा सकता।" यह प्रावधान संविधान के अनुच्छेद 21 के तहत व्यक्तिगत गरिमा की रक्षा के लिए है। कोर्ट ने जोर दिया कि पुलिस सजा नहीं दे सकती, केवल अदालत कर सकती है।

डी.के. बसु बनाम पश्चिम बंगाल राज्य के ऐतिहासिक फैसले में 11 अनिवार्य गाइडलाइंस

सुप्रीम कोर्ट की डी.के. बसु गाइडलाइंस, जो 1997 में डी.के. बसु बनाम पश्चिम बंगाल राज्य के मामले में जारी की गईं, गिरफ्तारी और हिरासत के दौरान पुलिस की मनमानी को रोकने के लिए एक महत्वपूर्ण कदम हैं। इन गाइडलाइंस को सभी राज्यों की पुलिस के लिए अनिवार्य बनाया गया है, ताकि गिरफ्तार व्यक्ति की गरिमा और अधिकारों की रक्षा हो सके। कोर्ट ने स्पष्ट रूप से कहा है कि गिरफ्तारी के समय पुलिस को एक लिखित मेमो तैयार करना चाहिए, जिसमें गिरफ्तारी का समय, स्थान और कारण दर्ज हों। इस मेमो पर स्थानीय गवाहों और आरोपी के परिवार के किसी सदस्य के हस्ताक्षर अनिवार्य हैं, जिससे पारदर्शिता सुनिश्चित होती है।

इन दिशानिर्देशों के अनुसार, गिरफ्तारी के 12 घंटे के भीतर आरोपी के परिवार या किसी मित्र को लिखित रूप से सूचना दी जानी चाहिए, ताकि वे आरोपी की स्थिति जान सकें। आरोपी को वकील से मिलने का पूर्ण अधिकार है, और पुलिस इसमें किसी प्रकार की बाधा नहीं डाल सकती। मेडिकल जांच का प्रावधान भी महत्वपूर्ण है, जहां हर 12 घंटे में एक मजिस्ट्रेट द्वारा मान्यता प्राप्त डॉक्टर से जांच कराई जानी चाहिए,

खासकर अगर कोई शिकायत हो। गिरफ्तारी की सूचना तुरंत जिला कंट्रोल रूम में दर्ज करानी होती है, और गिरफ्तार करने वाले पुलिसकर्मी को अपना नाम और रैंक का बैज दिखाना अनिवार्य है।

सुप्रीम कोर्ट ने यह भी आदेश दिया है कि गिरफ्तार व्यक्ति को 24 घंटे के अंदर मजिस्ट्रेट के समक्ष पेश किया जाए, जैसा कि दंड प्रक्रिया संहिता की धारा 57 में वर्णित है। गिरफ्तारी मेमो और मेडिकल रिपोर्ट की प्रतियां आरोपी के परिवार को मुफ्त में उपलब्ध कराई जानी चाहिए। सभी दस्तावेज पुलिस स्टेशन की डायरी में दर्ज होने चाहिए, और राष्ट्रीय मानवाधिकार आयोग तथा सेशन जज को नियमित रिपोर्ट भेजी जानी चाहिए। सबसे महत्वपूर्ण गाइडलाइन यह है कि गिरफ्तार व्यक्ति को किसी भी परिस्थिति में सार्वजनिक प्रदर्शन या परेड के अधीन नहीं किया जा सकता। कोर्ट ने साफ शब्दों में कहा है कि ऐसा करना संवैधानिक गरिमा, विशेष रूप से अनुच्छेद 21 के तहत जीवन और व्यक्तिगत स्वतंत्रता के अधिकार का उल्लंघन है।

ये गाइडलाइंस बाद के फैसलों में भी मजबूती से दोहराई गई हैं। उदाहरण के लिए, 2012 के सेल्वी बनाम कर्नाटक राज्य मामले में अपमानजनक व्यवहार को मानसिक यातना माना गया, जबकि 2021 के पीपुल्स यूनियन फॉर सिविल लिबर्टीज के मामले में पुलिस परेड पर जुर्माना लगाया गया। 2023 के परमवीर सिंह सैनी मामले में बॉडी कैमरा के उपयोग को अनिवार्य कर दिया गया और परेड को अनुशासनहीनता करार दिया। इन दिशानिर्देशों का उद्देश्य पुलिस को सुधारक बनाने के बजाय कानून का पालनकर्ता बनाना है, क्योंकि सजा केवल अदालत ही दे सकती है, पुलिस नहीं। उदयपुर जैसे मामलों में इनका उल्लंघन होने पर तत्काल शिकायत राष्ट्रीय मानवाधिकार आयोग या उच्च न्यायालय में की जा सकती है, जहां मुआवजा और विभागीय जांच का प्रावधान है। यह सुनिश्चित करता है कि न्याय व्यवस्था में अपराधी भी मानवीय गरिमा के हकदार हैं।

Jagran

550 से अधिक रियासतें, एक मजबूत राष्ट्र का सपना... सरदार पटेल ने अदम्य साहस और धैर्य का दिया था प्रमाण

https://www.jagran.com/news/national-sardar-patel-unifying-india-national-unity-day-2025-40026814.html

By Jayanto N. ChoudhuryEdited By: Swaraj Srivastava

Updated: Sun, 02 Nov 2025 06:36 PM (IST)

सरदार वल्लभभाई पटेल ने भारत को एकजुट करने में महत्वपूर्ण भूमिका निभाई। राष्ट्रीय एकता दिवस उनकी 150वीं जयंती पर मनाया जाएगा। उन्होंने 550 से अधिक रियासतों को भारत में विलय करने में अपनी दूरदर्शिता और दृढ़ संकल्प का प्रदर्शन किया। अखिल भारतीय सेवाओं की स्थापना और स्टैच्यू ऑफ यूनिटी उनकी विरासत के प्रतीक हैं। यह दिन हमें उनके एकता, सेवा और नागरिकों के अधिकारों के प्रति प्रतिबद्धता की याद दिलाता है।

HighLights

सरदार पटेल: भारत के एकीकरण में योगदान

550 रियासतों को एक करने का संकल्प

राष्ट्रीय एकता दिवस: 150वीं जयंती

जयंतो एन. चौधरी। सरदार वल्लभभाई पटेल ने स्वतंत्र भारत में केवल तीन वर्ष ही बिताए, परंतु उनके योगदान की छाप आज भी अमिट है। 31 अक्टूबर 2025 को मनाया जाने वाला राष्ट्रीय एकता दिवस उनके 150वें जन्म वर्ष का प्रतीक है — उस महापुरुष की स्मृति में, जिसने बिखरे हुए भारत को एक सूत्र में पिरो दिया।

जब ब्रिटिश शासन भारत छोड़कर गया, तब देश में 550 से अधिक रियासतें थीं। इन रियासतों को भारत संघ में मिलाने का कठिन कार्य सरदार पटेल ने अपनी दृढ़ इच्छाशक्ति, दूरदृष्टि और कूटनीतिक कौशल से पूरा किया। हैदराबाद, जूनागढ़, मणिपुर और त्रावणकोर जैसी रियासतों को भारत का हिस्सा बनाना उनके अदम्य साहस और धैर्य का प्रमाण है।

सरदार पटेल की दूरदृष्टि ने अखिल भारतीय सेवाओं (All India Services) की भी नींव रखी — ऐसे अधिकारी जो केंद्र द्वारा नियुक्त होते हैं पर सेवा पूरे देश में देते हैं। इससे भारत की प्रशासनिक एकता और समरसता बनी रही।

गुजरात में स्थित स्टैच्यू ऑफ यूनिटी और सरदार वल्लभभाई पटेल राष्ट्रीय पुलिस अकादमी उनके अद्वितीय दृष्टिकोण और अनुशासित शासन की स्थायी प्रतीक हैं।

राष्ट्रीय एकता दिवस पर, आइए हम सरदार पटेल के आदर्शों — एकता, निस्वार्थ सेवा, और प्रत्येक नागरिक के अधिकारों की रक्षा — के प्रति अपनी प्रतिबद्धता को पुनः दृढ़ करें।

जय हिन्द!

(लेखक जयंतो एन. चौधरी रिटायर्ड आईपीएस हैं। लगभग पच्चीस वर्षों तक इंटेलिजेंस ब्यूरो (IB) में सेवा दी तथा विदेश मंत्रालय के अंतर्गत वाशिंगटन डी.सी. स्थित भारतीय दूतावास में कार्यरत रहे। वर्तमान में **राष्ट्रीय मानवाधिकार आयोग** में विशेष मॉनिटर के रूप में पुलिस, कारागार एवं किशोर न्याय से संबंधित विषयों की देखरेख कर रहे हैं)

Bhadas4Media

पूरी दुनिया में 75% महिला पत्रकारों को ऑनलाइन अब्यूज और हिंसा का सामना करना पड़ता है!

बेआवजों की आवाज ही निशाने पर : जवाबदेही किसकी?

https://www.bhadas4media.com/patrakarita-ki-museebat/https://www.bhadas4media.com/patrakarita-ki-museebat/

By bhadasdesk| Published 5 hours ago

एक अन्य मामले में जून 2014 में इंडिया टीवी एंकर शर्मा ने चैनल कैंपस के बाहर जाकर जहर खाकर आत्महत्या करने की कोशिश की। उन पर वरिष्ठ सहयोगी द्वारा राजनेताओं और कारपोरेट जगत के बड़े लोगों से मिलने और गलत संबंध बनाने के लिए दवाब डाला जा रहा था…

निमिषा सिंह-

पत्रकारिता एक ऐसा पेशा जो अंततः निर्भर करता है इस एक सवाल पर …हम आपके लिए क्या कर सकते हैं? हम पत्रकार उन लोगों की आवाज़ बनते है जिनके अधिकारों का उल्लंघन हो रहा होता है और उन्हें अपने अधिकारों के लिए लड़ने में सशक्त बनाते हैं। सूचना के प्रसार के साथ-साथ हम मानवाधिकार उल्लंघनों को उजागर करते है जिससे जवाबदेही तय करने में मदद मिलती है किन्तु बात जब पत्रकारों की सुरक्षा और उनके मानवाधिकार पर प्रहार की हो तो जवाबदेही किसकी?

निःसंदेह मौजूदा समय में पत्रकारिता उच्च जोखिम और कम वेतन वाली नौकरियों का पर्याय बन गई है। कार्य दिवसों और साप्ताहिक अवकाशों के मामले में काम करने की परिस्थितियाँ और निरंतर मिल रही धमकियां यकीनन हमारे लिए अप्रिय होती हैं बावजूद इसके हम डटकर सच के साथ खड़े हैं पर आखिर कब तक? ज्ञात हो कि पिछले दस वर्षों में देश में पत्रकारों पर हमलों और हत्याओं के नए रिकॉर्ड बन रहे हैं। सच्चाई और सच बोलने वालों को निरंतर निशाना बनाया जा रहा है। इस विषय के गंभीरता को देखते हुए गत सप्ताह राष्ट्रीय मानवाधिकार आयोग ने 30 अगस्त 2025 को केरल एवं मणिपुर तथा 21 सितंबर 2025 को त्रिपुरा में अलग-अलग जगहों पर तीन पत्रकारों पर हुए जानलेवा हमले के बारे में मीडिया रिपोर्ट का स्वतः संज्ञान लिया और इसी क्रम में तीनों राज्यों के पुलिस महानिदेशकों से दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट पेश करने को कहा।

ज्ञात हो कि त्रिपुरा में एक पत्रकार पर कुछ बदमाशों ने लाठियों और धारदार हथियारों से उस समय हमला किया जब वह पश्चिमी त्रिपुरा के हेज़ामारा इलाके में एक राजनीतिक दल के वस्त्र वितरण कार्यक्रम में शामिल हो रहे थे। मणिपुर में सेनापथी ज़िले के लाई गांव में एक पुष्प उत्सव की कवरेज के दौरान एक पत्रकार को एयर गन से दो बार गोली मारी गई। केरल में थौदुपुझा के पास मंगट्टुकवाला में एक पत्रकार पर लोगों के एक समूह ने हमला किया। अफसोस कि इससे पहले भी देश के विभिन्न हिस्सों में पत्रकारों पर कई जानलेवा हमले हुए लेकिन राष्ट्रीय मानवाधिकार संगठन ने उनका कोई संज्ञान नहीं लिया था।

खैर देर से ही सही किसी ने तो पत्रकारों की सुध ली। कहते है कि जब पत्रकार सच्चाई के लिए खड़े होते हैं, तो दुनिया उसके साथ खड़ी हो जाती है। अब यह सब बातें सिर्फ सुनने में ही अच्छी लगती है। सच्चाई तो यह है कि कई पत्रकार जान का खतरा देखते हुए संवेदनशील मुद्दों पर रिपोर्टिंग करने से अब पीछे हटने लगे हैं।

दुनिया भर में पत्रकारों की असुरक्षा के आंकड़े काफी चिंताजनक हैं। ‘कमिटी टू प्रोटेक्ट जर्नलिस्ट्स‘ के अनुसार, 1992 से अब तक 1400 से अधिक पत्रकारों की हत्या कर दी गई। उनमें से 890 से अधिक पत्रकारों के किसी भी हत्यारे को कभी न्याय के कटघरे में लाया तक नहीं गया। दोषियों पर कार्रवाई नहीं किया जाना उन्हें दंड से मुक्ति देने के ही समान है।

पिछले कुछ दशकों में भारत में बड़ी संख्या में पत्रकारों की हत्या हुई जिनमें पिछले 20 वर्षों (2003-2022) में 1668 पत्रकारों की मौत दर्ज की गई है जो औसतन प्रति वर्ष 80 की दर से है। रिपोर्टर्स विदाउट बॉर्डर्स की 2025 की रिपोर्ट में भारत की स्थिति पर कही गई टिप्पणी में लिखा है कि 2014 में नरेंद्र मोदी के सत्ता में आने के बाद भारत की मीडिया एक अनौपचारिक आपातकाल की स्थिति में आ गई है।

सरकार से आलोचना करने वाले पत्रकारों को नियमित रूप से ऑनलाइन उत्पीड़न धमकी और शारीरिक हमले के साथ-साथ आपराधिक मुकदमों और मनमानी गिरफ्तारी का सामना करना पड़ता है। इस साल 2025 की शुरुआत छत्तीसगढ़ के पत्रकार मुकेश चन्द्राकर की हत्या की खबर से हुई। 2025 में ही अन्य कई पत्रकारों की हत्या की रिपोर्ट आई जिनमें मुकेश चंद्राकर, राघवेंद्र बाजपेयी और एक ओडिशा के पत्रकार शामिल हैं। मुकेश चंद्राकर जिनका शव 3 जनवरी 2025 को, छत्तीसगढ़ में एक सेप्टिक टैंक में मिला था। जुलाई 2025 को ओडिशा के एक पत्रकार नरेश की कार पर हमला कर उनकी हत्या कर दी गई थी क्योंकि वह सड़क ठेके से जुड़े भ्रष्टाचार को उजागर कर रहे थे। दैनिक जागरण के राघवेंद्र बाजपेयी जिनकी मार्च 2025 में उत्तर प्रदेश के सीतापुर में गोली मारकर हत्या कर दी गई थी।

सितंबर 2025 को राजीव प्रताप नामक एक पत्रकार का शव उत्तराखंड की भागीरथी नदी में मिला। वह पिछले दस दिनों से लापता थे और कथित तौर पर एक स्वतंत्र पत्रकार थे जो मुख्य रूप से भ्रष्टाचार और सरकारी कुप्रबंधन से जुड़े मुद्दों पर काम करते थे।

चिंताजनक है कि पिछले दस वर्षों में मारे गए पत्रकारों में ज्यादातर पत्रकार पर्यावरण संबंधी मुद्दों पर सवाल उठा रहे थे। भारत में पत्रकारों के खिलाफ हिंसा के कई मामले सामने आए हैं लेकिन इन मामलों में सजा की दर कम है। यह एक गंभीर समस्या है जिस पर सरकार और समाज दोनों को ध्यान देने की ज़रूरत है। विगत कुछ वर्षों में पत्रकारों की हत्या और जानलेवा हमलों की सूची लंबी होती जा रही है।

2015 में फ्रीलांसर जगेंद्र सिंह जो अवैध रेत खनन पर काम कर रहे थे। पुलिस छापे के दौरान गंभीर रूप से जलने से उनकी मृत्यु हो गई थी। 2016 में उत्तर प्रदेश में जनसंदेश टाइम्स के रिपोर्टर करुण मिश्रा और बिहार में हिंदुस्तान के रिपोर्टर रंजन राजदेव की अवैध खनन गतिविधियों पर काम करने के कारण गोली मारकर हत्या कर दी गई। 2018 में मध्य प्रदेश में स्थानीय टीवी चैनल न्यूज़ वर्ल्ड के लिए रेत माफिया की रिपोर्टिंग कर रहे रिपोर्टर संदीप शर्मा को एक डंपर-ट्रक ने जानबूझकर कुचलकर हत्या कर दी। 2020 में लखनऊ में कंपू मेल स्थानीय समाचार पत्र के रिपोर्टर शुभम मणि त्रिपाठी जो माफिया द्वारा अवैध कब्जे पर सवाल उठा रहे थे। उनकी भी गोली मारकर हत्या कर दी गई थी।

मई 2022 में बिहार में सुभाष कुमार महतो एक स्वतंत्र पत्रकार को रेत माफिया पर उनकी रिपोर्टिंग के कारण उनके घर के बाहर चार अज्ञात हत्यारों ने सिर में गोली मार दी थी। यह सारी हत्याएं एक ईमानदार पत्रकार होने की कीमत और देश के प्रहरी की रक्षा करने में राष्ट्र की विफलता जैसे सवाल उठाती हैं। भारत में पत्रकारों की अक्सर भ्रष्टाचार, अपराध और शक्तिशाली लोगों या संगठनों के अनकहे सच को उजागर

करने के कारण हत्या कर दी जाती है। संगठित अपराध और राजनेताओं के साथ उसके संबंधों को कवर करने का साहस करने वाले भारतीय पत्रकारों को हिंसा का सामना करना पड़ा है।

कुछ मामलों में अतिवादी राजनीतिक समूहों ने धार्मिक विचारधारा या धार्मिक विश्वासों के विरुद्ध उनके रुख के कारण पत्रकारों को निशाना बनाया है। पत्रकारों के साथ कुछ भी हो सकता है। पत्रकारों को अगवा किया जा सकता है। धमकी दी जा सकती है या फिर जबरन गायब कराया जा सकता है। संघर्ष या समाचार घटनाओं को कवर करने वाले पत्रकारों को ख़ास तौर पर उग्र भीड़, धार्मिक संप्रदायों के समर्थकों, राजनीतिक दलों छात्र समूहों, यहां तक कि पुलिस द्वारा निशाना बनाया जाता है।

रिपोर्टर्स विदाउट बॉर्डर्स (RSF) के अनुसार पत्रकारों को अनुचित दबाव का सामना करना पड़ता है। 2025 की विश्व प्रेस स्वतंत्रता सूचकांक में भारत 180 देशों में से 159वें स्थान पर है। यह लगातार गिरती प्रेस स्वतंत्रता के कारण है। पिछले दस वर्षों में अभिव्यक्ति की स्वतंत्रता और पत्रकारों की सुरक्षा के लिए नए खतरे भी उभरे है जिन्हें नजरंदाज नहीं किया जा सकता। साइबर उत्पीड़न, सुनियोजित नफ़रत भरे अभियान, ट्रोल और डीपफ़ेक पत्रकारों के काम को बदनाम करने के व्यापक हथियार बन गए है विशेष रूप से महिला पत्रकारों के विरुद्ध। महिला पत्रकार उन खतरों का सामना तो करती ही हैं जिनका सामना अन्य पत्रकार करते हैं साथ ही उन्हें कई अन्य तरह के खतरों का सामना करना पड़ता है जिनमें ऑनलाइन और ऑफलाइन यौन उत्पीड़न, लैंगिक भेदभाव, घृणास्पद भाषण और शारीरिक हिंसा शामिल है।

महिला पत्रकारों के खिलाफ ऑनलाइन हिंसा के वैश्विक संकट का एक प्रतीकात्मक मामला भारत में देखा गया जहां कई महिला पत्रकारों को 2021 में सुली डील्स' ऐप पर और फिर 2022 में बुल्ली बाई' ऐप पर नीलामी के लिए सूचीबद्ध किया गया था। पूरी दुनिया में 75 फीसदी महिला पत्रकारों को ऑनलाइन अब्यूज और हिंसा का सामना करना पड़ता है। 18 फीसदी महिला पत्रकार सेक्सुअल वॉयलेंस यानी यौन हिंसा का शिकार होती हैं. यह कहना है यूनेस्को (Unesco) की एक नई रिपोर्ट का जिसमें 15 देशों की महिला पत्रकारों का सर्वे किया गया है।

मीडिया के इस पुरुष प्रधान पेशे में महिलाओं के साथ शुरुआत से दोयम दर्जे का व्यवहार होता रहा है। शोषण और अत्याचार के कई प्रकरण है जिसकी वजह से महिला पत्रकारिता के पेशे से दूर हो रही हैं। तहलका के पूर्व संपादक तेजपाल पर 2014 में अपने ही महिला पत्रकार के यौन उत्पीड़न का मामला सामने आया। एक अन्य मामले में जून 2014 में इंडिया टीवी एंकर शर्मा ने चैनल कैंपस के बाहर जाकर जहर खाकर आत्महत्या करने की कोशिश की। उन पर वरिष्ठ सहयोगी द्वारा राजनेताओं और कारपोरेट जगत के बड़े लोगों से मिलने और गलत संबंध बनाने के लिए दवाब डाला जा रहा था। महिला पत्रकारों को ना केवल संस्थान के अंदर बल्कि रिपोर्टिंग के दौरान बाहर भी दोहरी चुनौतियों का सामना करना पड़ता है।

गौरी लंकेश जैसी दबंग महिला पत्रकार की, 2017 में बेंगलुरु में गोली मारकर हत्या कर दी गई। सत्तारूढ़ दल से जुड़े अति-दक्षिणपंथी नेटवर्कों द्वारा अत्यधिक हिंसक ऑनलाइन उत्पीड़न का शिकार होने के बाद सितंबर 2017 में बेंगलुरु में उनके घर के बाहर उनकी गोली मारकर हत्या कर दी थी। यह भारत में सबसे हाई-प्रोफाइल मामलों में से एक था और इसके बाद कई विरोध प्रदर्शन हुए। सौम्या विश्वनाथन जिनकी हत्या 2008 में दिल्ली में कर दी गई थी। 2023 में, पांच लोगों को इस मामले में दोषी ठहराया गया था। 2010 में महिला पत्रकार निरुपमा पाठक की लाश कोडरमा में मिली ।

2017 दिल्ली में अपर्णा कालरा पर पार्क में सैर के दौरान जानलेवा हमला हुआ। गौरी लंकेश की हत्या के बाद से महिला पत्रकारों को एक सुरक्षित कामकाजी वातावरण उपलब्ध कराने के प्रयास जारी हैं परंतु कानून कम हैं। उम्मीद की जा सकती है कि इस ओर जल्द ही कोई ठोस कदम उठाया जा सकेगा। फिलहाल इस हेतु अलग से कोई कानून नहीं है। अभी ऐसे अपराधों को भारतीय दंड संहिता और कार्यक्षेत्र में महिलाओं के प्रति होने वाले यौन-शोषण अधिनियम 2005 के अंतर्गत ही दर्ज किया जाता है।

रिपोर्टर्स विदाउट बॉर्डर्स ने 2025 के अभियान में भारत में पत्रकारों का सामूहिक उत्पीड़न भी शामिल है। इससे पूर्व 2015 में भी रिपोर्टर्स विदाउट बॉर्डर्स ने अपनी एक रिपोर्ट में पत्रकारों के लिए भारत को तीसरा सबसे खतरनाक देश बताया था। उस वर्ष देश में नौ पत्रकारों की हत्या हुई थी, जो युद्धग्रस्त सीरिया और इराक से पीछे था। रिपोर्टर्स विदाउट बॉर्डर्स (RSF)एक पेरिस स्थित अंतरराष्ट्रीय गैर-सरकारी संगठन है जो दुनिया भर में प्रेस की स्वतंत्रता और सूचना की स्वतंत्रता की रक्षा करता है।

जहां तक सवाल है विभिन्न पत्रकार संगठनों का तो पत्रकारों के सभी प्रश्नों चाहे वह उनके रोजगार का हो या उनकी सुरक्षा का उनकी तरफ से खामोशी है।। कुछ पत्रकार मानते हैं कि अगर पत्रकार संगठन इसी तरह ख़ामोश रहे तो भविष्य में स्वतंत्र पत्रकारिता करने में और कठिनाई होगी। स्वतंत्र और निष्पक्ष रिपोर्टिंग लोकतंत्र का एक महत्वपूर्ण स्तंभ है। अब देखना यह है की पत्रकार कितनी एकजुटता से हालात का सामना करते हैं वरना रोज़ एक पत्रकार को निशाना बनाया जायेगा।

स्वतंत्र पत्रकारिता का धीरे-धीरे गला घोंट दिया जाएगा और नागरिकों के मुद्दे उठाने वाले ख़त्म हो जाएँगे। हालांकि प्रेस क्लब ऑफ इंडिया द्वारा पत्रकारों की सुरक्षा के मामले को लेकर लगातार आवाज़ उठाया जाता रहा है। विरोध प्रदर्शन किया गया है पर सच्चाई यही है कि पत्रकारों को सुरक्षा की चुनौतियाँ झेलनी पड़ रही हैं। इन हालातों में पिछले सप्ताह राष्ट्रीय मानवाधिकार आयोग द्वारा पत्रकारों पर हुए जानलेवा हमले का स्वतः संज्ञान लेना एक सकारात्मक पहल है।

हम पत्रकार जनता के सेवक होते हैं। हमारी सुरक्षा सिर्फ हमारा मुद्दा नहीं बल्कि लोकतंत्र और जनता के अधिकारों का भी मुद्दा है। जनता के पास पत्रकारिता को देने के लिए अगर कुछ है तो वह है उनका समर्थन। जनता का समर्थन एक पत्रकार को स्वतंत्र और निष्पक्ष होकर काम करने की शक्ति देता है जिससे वह सत्ता में बैठे लोगों को जवाबदेह ठहरा सके। मुमकिन है कि लोकतंत्र के चौथे स्तंभ पर होने वाले राजनीतिक हमलों पर भी रोक लग सके।

Hindustan

निकायों में महिला अध्यक्ष-सभासदों के पतियों की 'हुकूमत' पर अंकुश की तैयारी

https://www.livehindustan.com/uttar-pradesh/bijnor/story-efforts-to-curb-interference-of-female-councilors-husbands-in-local-bodies-initiated-201762099318534.html

2 नवंबर 2025

संक्षेप: Bijnor News - महिला अध्यक्ष-सभासदों के पतियों की निकायों में दखलंदाजी पर नियंत्रण लगाने की प्रक्रिया शुरू हो गई है। राष्ट्रीय मानव अधिकार आयोग के निर्देशों के अनुसार, सभी नगरपालिकाओं के ईओ को यह सुनिश्चित करने के लिए कहा गया है कि निर्वाचित महिला पदाधिकारियों को स्वतंत्रता से कार्य करने दिया जाए। इसी तरह, पुरुष पदाधिकारियों पर भी यही नियम लागू होंगे।

निकायों में महिला अध्यक्ष-सभासदों के पतियों की दखलंदाजी पर अंकुश की कवायद शुरु हो गई है। राष्ट्रीय मानव अधिकार आयोग के प्रॉक्सी प्रतिनिधित्व की प्रथा पर अंकुश लगाने के निर्देशों के क्रम में शासन-प्रशासन ने सभी नगरपालिका-नगर पंचायतों के ईओ को इसके लिए निर्देश जारी किए हैं। निर्देश जनपद के सभी निकायों को प्राप्त हो गए हैं। जिलाधिकारी जसजीत कौर ने इस क्रम में जिले के सभी नगर पालिका परिषद व नगर पंचायतों के अध्यक्ष व अधिशासी अधिकारियों को पत्र लिखा है। डीएम के पत्र के मुताबिक 10 अक्तूबर 2012 के शासनादेश के अनुसार जनप्रतिनिधियों के संबंधियों के प्रशासनिक कार्यों में हस्तक्षेप के संबंध में दिशा-निर्देश जारी किए गए हैं।

निर्देशों के अनुसार निर्वाचित/पदेन महिला पदाधिकारियों को निकाय के प्रशासनिक कार्यों व बैठक में स्वतंत्र रूप से कर्तव्यों दायित्वों का वहन किया जाए और अपने स्थान पर अथवा अपने साथ संबंधियों या अन्य व्यक्तियों को निकाय के कार्यों में सम्मिलित न किया जाए। यही व्यवस्था समान रूप से पुरुष पदाधिकारियों पर भी लागू होगी व उनके साथ अथवा उनके स्थान पर किसी अन्य व्यक्ति को निकाय के प्रशासनिक कार्यों में हस्तक्षेप न करने दिए जाने के निर्देश दिए हैं। निर्देशों का अक्षरश: अनुपालन करते हुए कृत कार्यवाही से राष्ट्रीय मानवाधिकार आयोग नई दिल्ली को अवगत कराते हुए रिपोर्ट शासन, निदेशालय व डीएम कार्यालय को तत्काल प्राथमिकता के आधार पर उपलब्ध कराए जाने के निर्देश दिए गए हैं।